

**Mr. Speaker:** Because he has become the Minister. . . .

**Shri Hari Vishnu Kamath:** He has been Minister for such a long time.

**Mr. Speaker:** He has changed the portfolio; he is in-charge of some other portfolio.

**Shri Hari Vishnu Kamath:** He was not appointed as the Minister *ex-officio*.

**Mr. Speaker:** That is not so.

The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Patents Bill, 1965 in the vacancy caused by the resignation of Shri T. N. Singh from the Joint Committee and communicate to this House the name of the member so appointed by Rajya Sabha."

*The motion was adopted.*

12.44 hrs.

ORISSA LEGISLATIVE ASSEMBLY  
(EXTENSION OF DURATION)  
BILL—Contd.

**Mr. Speaker:** Shri Surendranath Dwivedy to continue his speech.

**Shri Kapur Singh (Ludhiana):** How much time is left?

**Mr. Speaker:** One hour is left for this.

**Shri Hari Vishnu Kamath (Hoshangabad):** That means, the reply will be tomorrow. At 2-30 P.M. there is the Private Members' Business.

**Mr. Speaker:** Yes.

**Shri Surendranath Dwivedy (Kendrapara):** Mr. Speaker, Sir, yesterday,

I was pointing out that this measure is being introduced under article 172(1) and that the Emergency provisions have been taken recourse to.

What I want to know from the Minister is—I think, he should clarify it—if the Emergency is lifted tomorrow which is very likely, what would be the fate of this measure? That means, after six months, on the day the Emergency is revoked, this Bill will have no effect.

He desires that the elections to the Orissa Assembly and the Parliament should be held simultaneously along with the general elections in the country which will come sometime in February, 1967.

**Shri Tyagi (Dehradun):** If there is Emergency, then what happens?

**Shri Surendranath Dwivedy:** If Emergency continues, of course, this remains in force. As I pointed out yesterday, probably the revocation of Emergency will be delayed on account of this Bill under which they are taking powers to extend the life of the Orissa Assembly. I would say, that they are now proposing to hold elections to the Orissa Assembly along with the general elections. It is a sensible proposal. Such a proposal is welcome. But, as I pointed out, the question is, whether, to achieve this, it was necessary to extend the life of the present Assembly.

In the past, as you know, in the year 1961, the elections to the Orissa Assembly which were called mid-term elections then, were held in 1961 and in June the Government came into power, they took office. In February, 1962, we had the general elections. All Opposition Parties, then approached the then Prime Minister, Pandit Jawaharlal Nehru. It was hot summer then and it was not an opportune time for holding the elections. The Election Commission had stated that the elections should not be held.

The State was under the President Rule. They also did not like the elections to be held at that time. Taking all these factors into consideration, we met Pandit Jawaharlal Nehru, the then Prime Minister, and he told us that probably they had to withhold the elections to come along with the general elections. But suddenly, because it was advantageous for the Congress Party, without giving any notice, in spite of the assurance that he had given in this House that they were not going to hold the elections, they held the elections and, as it was quoted by a Member yesterday, the State Government had to incur an expenditure of about Rs. 15 lakhs for holding the elections separately and the Central Government had also to spend Rs. 15 lakhs for holding the elections to Parliament after 6—8 months. In order to avoid that expenditure, it is all right to hold elections simultaneously. But, as I said yesterday, I do not think the intentions are honest, the motives are honest, because if the Congress Party was not in such a deplorable state of affairs today, probably, they would not have agreed to extend the life of the Assembly or to hold the elections simultaneously along with the general elections.

**Shri Tyagi:** No, no.

**Shri Surendranath Dwivedy:** They know it fully well that if the election are held tomorrow, what will be the fate of the Congress Party.

**Shri Tyagi:** The Congress will be successful.

**Shri Surendranath Dwivedy:** I don't prophesy but I can say that in 1967, the people of Orissa will see to it that the Congress is reduced to such a minority that it would not be able to form a Government, even a coalition Government by purchasing other Parties, as they have done in the past.

**Shri Tyagi:** Impossible.

**Shri Surendranath Dwivedy:** What I want to suggest is this. What is the state of affairs there? It has been

pointed out, and it has been borne out by facts also, that the present Government there is incapable of running the administration of the State. Hundreds of people are dying of starvation, and that has been admitted also by the Food Minister here, because the measures that were taken were inadequate, and the State Government was incapable of taking measures to relieve the sufferings of the people quite early. All these facts are there. Because the present Government is terribly afraid of facing the people, they have even postponed the panchayati elections. The panchayati elections were to have been held this month, and that was the announcement made. . . .

**Shri Rama Chandra Mallick (Jajpur):** The Opposition Parties wanted the Chief Minister to postpone those Grampanchayat elections.

**Shri Surendranath Dwivedy:** My hon. friends do not know. They should be informed that yesterday an announcement has been made by the Orissa Government postponing the panchayati elections which were to be held in the months of May and June, and the life of the present panchayats has been extended up to November, 1966. My hon. friend does not know it perhaps.

**Shri Rama Chandra Mallick:** The Opposition parties had requested for the postponement of the Grampanchayat elections at this moment. It also appeared in the press.

**Shri Surendranath Dwivedy:** It is all humbug to say like that; no Opposition party has suggested like that. My hon. friend does not know the facts. The Opposition demanded that the elections should be held because the present panchayats have been there for the last eight years. When the difficulties were pointed out that there was drought in some areas, then it was suggested that if at all it was necessary, the panchayati elections might be suspended in those areas but in the other areas the panchayati elections should be held. I had a talk with the

Chief Minister and he had promised that he would take the consent of the Assembly in case of postponement because an insistent demand had been made in the Assembly. But after the Assembly has adjourned, perhaps they have taken some steps to postpone the panchayat elections which they did not want. But a promise and an assurance had been given on the floor of the House, and when I had met the Chief Minister there, then also he had promised that if at all Government wanted to postpone the panchayat elections, they would convene the Assembly, amend the rules and with the consent of the Assembly they would do so. But now when the Assembly has adjourned, they have taken recourse to some ordinance or some executive order by which the panchayat elections also have been postponed.

Therefore, as I have said, the present Government there is afraid of facing the people. They are afraid of elections. I do not like that people should be burdened with elections too often, twice within a period of six or eight months. That is all right, so far as this is concerned, I do not object to that policy or to that move that we should hold the elections simultaneously along with the general elections. But this could be achieved without giving further lease of life to the present corrupt administration in the State. They are coming forward with this measure because it suits their purpose.

Then, they are speaking of the emergency. But the emergency provisions should have been used, and President's rule should have been invoked after August, and then in the normal course, there should have been elections in February. That would have been the right and honest course for this Government to adopt. But they do not want it; they want by some means, by some subterfuge, by having recourse to these legal processes, to extend the life of the pre-

sent administration, and, therefore, this measure is there before us.

I would, therefore, suggest, let the Minister withdraw this Bill. We agree that the elections should be held simultaneously. There is no opposition to that. Let the elections be held simultaneously. But let this Bill be withdrawn, and after August 20 this year when the term of the present Assembly would expire, let the President take over the administration. This will be salutary. As you know, there is a demand in the country that in order that there may be free and fair elections, and in order that a certain political party which in office may not be in an advantageous position to utilise the governmental machinery, it will be a sound principle and convention if six months prior to the elections, the party in power resigns from office. Here is an opportunity to do that. In fact, it is not even six months, but it is less than six months. And Government could have done that and withdrawn this Bill now. The Law Minister has been given charge of this Bill only recently, and it had been handled by others before. I do not know whether he is replying to the debate today or tomorrow; I do not know whether he will consult his colleagues and then withdraw this Bill. But I would say this much that they will get the full support of the House and the country if after August President's rule is promulgated in Orissa.

श्री ज्ञाना (भद्रक) : अध्यक्ष महोदय, आप को बहुत धन्यवाद है कि आप ने मुझे इस पर बोलने की आज्ञा दी। उड़ीसा में इस समय जो मंत्रित्व चल रहा है वह ग्राम जनता के वोट्स से चुन कर आया हुआ है और जो वर्तमान प्रसेम्बली है उस का जीवन प्रगस्त तक चाल है। हमारे विरोधी दल के लोगों ने कहा है, और श्री द्विवेदी ने भी कहा, कि जब यह प्रसेम्बली खत्म हो जाये तो उस के टर्म के खत्म होने के बाद वहाँ

पर प्रेसीडेंट्स रूल कर दिया जाये। मैं उन लोगों से एक ही बात पूछना चाहता हूँ। जब केरल के बारे में प्रेसीडेंट्स रूल करने की बात चली तो उन्होंने उस का विरोध किया सब ने कहा कि नहीं होना चाहिये, तो क्या प्रपोजीशन का काम यही रह गया है कि कांग्रेस की सरकार जो कुछ करे उस का विरोध करे। मैं इस सम्बन्ध में एक ही उदाहरण देना चाहता हूँ। क नई बहू अपने ससुराल धाई तो उस की सास ने कहा देखो, तुम वहाँ बैठो जा कर। जब वह बैठ गई तो सास ने कहा कि तुम क्या मिट्टी की गद्दी की तरह से बैठती हो। बहू ने पूछा कि तब फिर मैं क्या करूँ। तुम जाकर घर में जरा धूम फिर कर काम करो। जब बहू धूमने फिरने लगी तो सास ने कहा कि क्या घोड़ी की तरह दौड़ती हो। बहू ने कहा कि बतलाइये मैं क्या करूँ। सास ने जवाब दिया कि ज.कर सो जाओ। जब वह जाकर सो गई तो कहा कि क्या डेंकी की माफिक सो जाती हो। मतलब यह है कि जिसकी निन्दा करनी होती है उस की हर तरह से निन्दा होती है। इसी तरह से हमारे प्रपोजीशन वाले हैं। जब मैं इस दफह यहाँ आया तो हमारे मुख्य मंत्री श्री त्रिपाठी, मेरे साथ थे और श्री मल्लिक भी थे। उन्होंने कहा कि पंचायत का एलेक्शन करा दिया जाये। हम ने उनसे कहा कि कैसे करेंगे। देश में जैसी स्थिति है, खाने का अभाव है, लोगों का सारा काम काज पड़ा हुआ है, ऐसी हालत में प्रायः कैसे पंचायत के एलेक्शन करेंगे। उन्होंने कहा कि जो प्रपोजीशन के लोग हैं उन के भी दिल है, उन के अन्दर भी रहम है, वह सब कुछ जानते हुए कहते हैं कि निर्वाचन हो जाये तो हम निर्वाचन करने के लिये मजबूर हो जाते हैं। वह भी धादमी हैं। जब तक न समझें कि जनता किस स्थिति में है, मुस्क किस स्थिति में है, तब तक हम निर्वाचन करने के लिये मजबूर हैं। जब उन्होंने कहा कि एलेक्शन बन्द कर दीजिये कि जैसी चिट्ठी मेरे पास आई है—

तब उन्होंने पंचायत के एलेक्शन बन्द कर

मैं एक बात बतलाऊँ कि पहले जो हमारे मुख्य मंत्री श्री बीजू पटनायक थे उन्होंने कामराज प्लैन के मुताबिक रिजार्डन किया था। हमारे प्रपोजीशन वाले कहते हैं कि उनको निकाल दिया गया यह कितनी गलत बात है। श्री मित्रा जी के मुख्य मंत्रित्व के बारे में यह बात कही गई कि उन्होंने एक दफे छोड़ा, लेकिन जब दूसरी बार जनता का दबाव पड़ा तब वह फिर मुख्य मंत्री बने। फिर इसी के बाद उन्होंने फिर छोड़ दिया तो उन्होंने सोचा कि ठीक है, मैं भी उतर जाऊँ मैं भी चला जाऊँ। तो वह भी चले गये देखिये सीता जी की जैसे बदनामी की गई तो राम ने लक्ष्मण से कहा कि तुम सीता जी को लेकर जंगल में छोड़ आओ। लक्ष्मण ने कहा कि भाई, बतलाइए, प्रायः अंगर समझते हैं कि सीता जी सचमुच अस्तव्यस्त हैं तो मैं ले जाने को तैयार हूँ। तो राम ने बताया :

जानाम्यहं सीता अन्वेषितं किन्तु  
लोकापवाद बलवान् मतो मे।  
छायाहि भूमे शशिनामलोत्थेन  
भारोपित शुद्धि मत प्रजाधिः ॥

रामचन्द्र जी ने कहा कि मैं खुद जानता हूँ कि सीता सती हैं, उनका कोई दोष नहीं है है लेकिन क्या करूँ? जब ज्ञानी प्रजा यह कहती है कि सीता के अरिज में कुछ सन्देश आ चुका है, खामी आ चुकी है तो क्या जनता के पास जाकर मैं कहूँ कि मेरी स्त्री सती है। यह सब मैं नहीं कह सकूँगा। तुम लेजा कर सीता को जंगल में छोड़ आओ। तो सीता को जंगल का जीवन भोगना पड़ा। इसी तरह से मित्रा जी का कोई दोष हो न हो, जनता इसको जो कुछ भी समझे उन्होंने यह समझ कर छोड़ा कि इधर उधर हमारे प्रपोजीशन

## [श्री जैना]

के लोग जो कहते हैं तो मैं गद्दी से उतर जाऊँ ।

आज जो इतना कहते हैं कि कांग्रेस का शासन खराब हो गया है, कांग्रेस इतनी बदनाम हो गई है, उनको मैं चुनौती देता हूँ । द्विवेदी जी जो अभी बोल रहे थे, उनके लिये मुझे मुहम्बत है, श्रद्धा है और भक्ति भी है, वह भी एलेक्शन लड़कर आये होंगे, पहले वह कांग्रेस में थे अब कांग्रेस में नहीं हैं, मैं उनसे कहता हूँ कि उनको क्या उम्मीदवार मिलते हैं खड़ा करने के लिए? उन को अपने ऊपर इतना विश्वास है तो वह क्यों नहीं सरकार बनाते लेकिन वह बना ही नहीं सकते । उनको सरकार बनाने का कहां यह मोका आयेगा जबकि उनको कैंडीडेट ही नहीं मिलते खड़े करने के लिये क्योंकि उनके ऊपर विश्वास नहीं रहता जनता का । तो यह आप विचार कर लीजिए । अगर कांग्रेस अभी शासन में है और वह नहीं रहेगी तो इस स्थिति को संभालेगा कौन ? कभी इधर कहते हैं कि प्रेसीडेंट का राज्य जारी किया जाय । और प्रेसीडेंट का राज्य जब केरल में होता है तो उसका विरोध करने की क्या बात है ? इधर एक बात कह देना और उधर दूसरी बात कहना यह क्या बात है ? उसका मतलब यही है कि यह चाहते हैं कि किसी तरह बदनाम करें ।

14 hrs.

श्रीहिंया जी ने कहा कि उस को सभा कहते हैं जिसमें सच्ची चीज बोली जाती है । सच्ची चीज बोलने के बारे में तो मन्जी ने यह कहा :

न सः सभा यत्र न संति बुद्धा : न ते बुद्धा :  
ये न वर्तति धर्मम् ।

ना सो धर्मः यत्र सत्यं नास्ति न तत्  
सत्यं यत् छलेनानुविधम् ॥

सभा उस को कहते हैं जिसमें बुद्धि-मात्र, पंडित आदमी बैठते हैं । मैं इसको

सभा जरूर मानता हूँ क्योंकि इसमें बड़े बड़े पंडित आदमी भी बैठे हैं । और वह बड़ी अच्छी बहस भी करते हैं, कभी कभी वह इधर उधर की बात भी कर देते हैं और गलत फहमिया फैला देते हैं ।

कहा है :

न तो बुद्धाः ये न वर्तति धर्मम् ।

धर्म की बात जो नहीं बोलते वह बुद्ध नहीं है वह पंडित नहीं है । और

नासो धर्मः यत्र सत्यं नास्ति . . . .

जिसमें धर्म नहीं है वह सत्य नहीं है और जो सत्य है, जो सच्चा सत्य है, सो सीधी बात है ।

न तत् सत्यं यत् छलेनानुविधम् ॥

जो इधर उधर टेढ़ा टुकड़ा करके बोला जाता है वह सत्य, सत्य नहीं हैं । हमारे अपोजिशन के भाई जो बोलते हैं, वह ठोक तौर पर बात नहीं कहते । उड़ीसा में जैसी स्थिति है इसी स्थिति में अगर हम चले और जनता के पास चल कर कहे कि निर्वाचन होगा और आप लोग हमें वोट देने आइएगा, तो वे लोग हंसी मजाक करेंगे कि जनता के जीवन पर खेल खेल रहे हैं आप । और जो अपोजिशन वाले यहां ऐसे कहते हैं, वही जनता के पास जाकर बदनाम करेंगे और उससे कहेंगे कि हम लोग नहीं चाहते थे कि इस समय इलेक्शन हो, लेकिन एलेक्शन करा रहे हैं क्योंकि वह सोचते हैं कि एलेक्शन में अपोजिशन वाले हार जायेंगे । तो द्विवेदी जी एक बात इधर कहते हैं तो दूसरी बात उधर कहते हैं जनता के पास । मैं उनसे कहूंगा कि जो वह इधर कहते हैं वही वो उधर भी कहें । इतना कह कर मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का समय दिया ।

श्री किशन पटनायक (सम्बलपुर) :  
मैं इस बिल का विरोध करता हूँ । इस बिल का विरोध मेरे पहले भी दूसरे वक्ताओं

ने किया है वैधानिक दृष्टिकोण से । मैं राजनीतिक दृष्टिकोण को बताना चाहता हूँ । मैं मंत्री महोदय से निवेदन करूँगा कि परसों 11 तारीख को उड़ीसा में भ्रकाल सम्बन्धी जो बहस हुई थी इसी सदन में, उस पर जरा ध्यान दें । खाद्य मंत्री श्री सुब्रह्मण्यम् ने उस बहस के दरमियान दो बातों को माना था । एक तो यह कि राज्य सरकार की लापरवाही के कारण वहाँ की भ्रकाल की भवस्था में बहुत खराबी भा गई है और दूसरी बात उन्होंने मानी थी अपनी मौनता से कि 5 तो से ज्यादा भुखमरी की मौत उड़ीसा में हो चुकी है । अब यही आधार है जो मौजूदा सरकार वहाँ बैठी हुई है उसका । तो इस तरह की सरकार को यों तो 5 साल के पहले भी खत्म कर देना चाहिए लेकिन जब पांच साल पूरा भी हो गया उसके बाद तो एक मिनट भी उसको नहीं चलने देनी चाहिए ।

दूसरी बात इस सम्बन्ध में श्री सुब्रह्मण्यम् ने खुद उठायी थी उस दिन कि क्योंकि वहाँ भ्रकाल की हालत है और अभी भ्रकाल में लोगों को रिलीफ देना राजनीतिक लोगों का सबसे पहला फर्ज है इसलिये अभी अगर चुनाव करेंगे तो रिलीफ का काम नहीं हो सकता तो इस सम्बन्ध में मैं जो मंत्री महोदय बैठे हुए हैं उनको तो यह आश्वासन दे सकता हूँ कि इस वक्त अगर भ्रकाल के इलाकों में चुनाव करेंगे तो भ्रकाल से पीड़ित लोगों को बहुत बड़ी तसल्ली होगी क्योंकि आपके दल की जो सरकार है उसका एक ही प्रोग्राम रह जायगा रिलीफ बांटने और पीड़ित लोगों को सहायता पहुंचाने का । इसीलिये इस वक्त चुनाव कराना भ्रकाल पीड़ितों के लिए बरदान होगा, नुकसान नहीं । यह मेरी दूसरी बात है ।

और तीसरी बात यह है कि जो सरकार पांच साल पहले बनी थी उस में कई तरह के परिवर्तन हो गये हैं । पिछले पांच साल में मुख्य मंत्री तो तीन बार बदल गये हैं ।

पहले बीजू पटनायक थे, वह गये । उसके बाद बीरेन मित्रा थे, वह गये । अब उसके बाद सदाशिव त्रिपाठी साहब बैठे हुए हैं । इनकी हालत भी कोई अच्छी नहीं है । और इस सम्बन्ध में अभी महताब साहब यहाँ बैठे हुए नहीं हैं, उनको मैं बधाई पहुंचा देना चाहता हूँ कि खुद महताब साहब तो नहीं लेकिन उनके जो साथी हैं उड़ीसा में उन्होंने निश्चय किया है कि कांग्रेस से निकल कर भ्रलग विरोधी दल बनायेंगे ।... (ध्यानवान) ... विधान सभा के 6 कांग्रेसी सदस्य निकल चुके हैं और एक भ्रलग दल बना चुके हैं । तो पांच साल पहले जिस सरकारी दल के ऊपर यह जिम्मेदारी सौंपी गई थी वह सरकारी दल इस वक्त नहीं है । उस में बुनियादी परिवर्तन हो चुका है । उनमें विभाजन हो चुका है । तो उसके ऊपर उसी सरकार को फिर छोड़ देना यह अच्छी बात नहीं है । मैं आशा करता हूँ कि श्री महताब जैसे लोग भी जल्दी उड़ीसा में कांग्रेस से निकल आयेंगे और जो भ्रगला चुनाव होगा उसमें कांग्रेस को बिलकुल पराजित और खत्म करने के लिए उड़ीसा में हम लोग तैयारी कर सकेंगे ।

तो आप जल्दी चुनाव कराइए, मंत्री महोदय से मैं यह निवेदन करता हूँ । वैधानिक दृष्टिकोण से तो बिलकुल ही यह बिल नाजायज है और उसके साथ साथ राजनीतिक दृष्टिकोण से भी यह बहुत जरूरी हो गया है क्योंकि जिस सरकारी दल के ऊपर इस उत्तरदायित्व को सौंपा गया था वही सरकारी दल अब है नहीं । उसमें विभाजन हो चुका है । एक पुराना मुख्य मंत्री कहता है कि कांग्रेस को हटाये बिना देश का बचन नहीं हो सकता । दूसरा पुराना मुख्य मंत्री अब कांग्रेस से निकलने वाला है । ऐसी हालत में इस सरकार को खत्म करने के लिए हमारी जो वैधानिक सुविधा और हमारा जो हक है उसको छीनिये मत आप, उसको रहने दीजिये और इस बिल को आप वापस लीजिये ।

**Shri U. M. Trivedi** (Mandsaur): Mr. Speaker, ordinarily this Bill would have been supported by me but for the fact that shelter has been taken behind the provision of emergency which exists and operates and which this Bill envisages must continue for a further period, according to the Bill at least up to the month of August, 1966. This emergency must end, that is the desire of the House. This emergency must end, that is the desire of the entire country. This emergency has done very great harm to the country, that is not a fact which can be denied by anybody. To take advantage of this emergency and to extend this Orissa House is a travesty.

I feel that this Government of Orissa does not require any consideration whatsoever in this form that its period of life may be extended. I say so because none of them has discharged his duty as Chief Minister without fear or favour. Each one has been accused of making money at the cost of the power that has come to be vested in their hands.

The attitude of Mr. Patnaik, the first Chief Minister, did not lay down any wholesome principle of good government, and then came the picture of Mr. Biren Mitra, who took the trouble of putting his wife into business with a capital of Rs. 2,069 to make Rs. 16 lakhs in a short time—the most shameful thing for man to admit, being the Chief Minister, such a thing—and then allowing his own telephone, bearing the notorious number of 302 to be used by his wife for her business as the Orissa Agents, and then going further and allowing Hifayatulla, Private Secretary, to be the manager of her firm, and then to come before the Election Commission and to say that he has nothing to do with the business—it is such people who do not require any encouragement at the hands of this House.

I would, therefore, say that in the present circumstances the best course for the Government would have been

to dissolve this House and allow President's rule there. When we can have President's rule in Kerala why should we not have in Orissa? The influence of such people who, I should say, are a blot to the good democratic form of Government that we want to establish, is not conducive to the healthy growth of democracy in our country. I would, therefore, submit that no use must be made of these present emergency powers to continue those persons in power who do not deserve to remain in power. This gang of people must be disbanded, and if it is done, nobody will be sorry for that.

Today the establishment of a good government is necessary. It is not enough that we have secured what we used to term in those days self-government for our country. We are still very far away from good government. In those days Gandhiji used to say: "I do not care for good government, I want self-government". But today is a day when we can say that having now obtained, secured, self-government, it is essential that we must have good government. Swaraj is there, but swarajya is necessary. People are clamouring to have swarajya in our country. I will, therefore, say that this Bill is an ill-advised Bill, and the hon. Minister will do well to seek proper advice in this matter, to take stock of the whole situation, to go through the antecedents of the people in power, and, for the sake of the country and for the sake of proper elections and to show that just and proper elections have been held—let the country at large feel that not only that we are honest, but that we do act honestly also—it is better that the President's rule is established in Orissa.

**Shri Ramachandra Mallick:** What about Kerala?

**Shri U. M. Trivedi:** I do not belong to Kerala.

**Shri Rama Chandra Mallick:** Is he supporting President's rule in Kerala?

**Shri U. M. Trivedi:** I do not know whether he heard me.

**Shri Hari Vishnu Kamath:** He is over-zealous in a mistaken cause.

**Shri U. M. Trivedi:** I submit under the circumstances it would be better not to give a certificate of good government to these people. I agree with the Government's view that this is not the juncture, with hardly ten months ahead when we will have general elections, it is not necessary that we must hold elections just now or in August, six months ahead of the schedule. I agree with this, but at the same time, I will submit that President's rule must be properly established there so, that the people may be free and free to think as they like and be able to exercise their rights according to the dictates of their conscience and not dictated to by those persons who have not come up to the standards to which we would like to have their conduct before this House.

**श्री श्रीनारायण दास (दरभंगा) :** अध्यक्ष महोदय, अभी जो विधेयक सदन के सामने विचारार्थ उपस्थित है उस का मुख्य उद्देश्य यह है कि उड़ीसा में जो विधान सभा है उस की अवधि अगस्त महीने में समाप्त हो रही है उसे एक वर्ष आगे बढ़ाया जाय। गवर्नमेंट का ऐसा इरादा है कि चूंकि अगले ग्राम चुनाव नज़दीक आने वाले हैं इसलिये सरकार की सुविधा के लिए और वहां की जनता की सुविधा के लिए और वहां के प्रतिनिधियों की सुविधा के लिए भी विधान सभा के चुनाव ग्राम चुनाव के साथ होने चाहिए।

अभी बिरोधी पक्ष के कई माननीय सदस्यों ने इस सम्बन्ध में अनेक तरह के सवाल उठाये हैं। मैं उन सब बातों में नहीं जाना चाहता। मैं बतलाना यही चाहता हूँ कि अगस्त महीने के चार, पांच महीने के बाद

अगले ग्राम चुनाव होने वाले हैं और ग्राम चुनाव में कितना रुपया खर्च होता है कितनी लोगों की शक्ति लगती है और कितने लोग परेशान होते हैं इस सब बात को ध्यान में रखते हुए मैं समझता हूँ कि हमारे बिरोधी पक्ष के लोग भी दिल से यही चाहते होंगे कि ग्राम चुनावों के साथ उड़ीसा की विधान सभा के चुनाव भी हो जायें। एक साथ पार्लियामेंट के और विधान सभा के अगले चुनाव होते हैं, लोक सभा और विधान सभा के जब एक साथ चुनाव होते हैं तो कांग्रेस पार्टी को भी और दूसरी पार्टियों को भी सुविधा होती है चुनाव के लड़ने में। हर एक जो निर्वाचनक्षेत्र है लोकसभा के लिए उस में किसी प्रान्त में 5, किसी प्रान्त में 7 और किसी प्रान्त में 6 विधान सभा के सदस्य खड़े होते हैं तब चुनाव लड़े जाते हैं। इसलिये जब यह चुनाव परस्पर विधान सभा और लोक सभा के एक साथ होते हैं तो उससे सभों को सुविधा होती है, सरकार को भी सुविधा होती है और जो हमारा चुनाव आयोग है उस को भी सुविधा होती है। इसी ब्याल में मैं समझता हूँ कि सरकार ने यह विधेयक उपस्थित किया। उड़ीसा विधान सभा की अवधि जो अगस्त में खत्म होने वाली है उसे एक वर्ष तक बढ़ा दिया जाय और यह तभी संभव हुआ है इसे दुर्भाग्य समझा जाय या सौभाग्य समझिये कि अभी हमारे देश में यह संकटकालीन स्थिति भी घोषणा जारी है। संविधान में एक ही धारा है कि अगर इमरजेंसी है तब पार्लियामेंट किसी विधान सभा की अवधि को या संसद् की अवधि को हम बढ़ा सकते हैं। अगर यह इमरजेंसी न होती तो ऐसा नहीं किया जा सकता था। अब इमरजेंसी उचित है या अनुचित है उस पर काफी बहस हो चुकी है लेकिन इमरजेंसी अभी कायम है और यह अगस्त तक इमरजेंसी कायम रहने वाली है इनका तो विश्वास होता है और ऐसी हालत में मैं समझता हूँ कि कोई भी हर तरीके से

[श्री श्रीनारायण दास]

सोचने वाला कोई भी सदस्य सरकार का जो प्रस्ताव है उस का समर्थन कर सकता है और करना चाहिए। विरोधी पक्ष की तरफ से यह सवाल उठाया गया है कि चूंकि आगे आम चुनाव आने वाले हैं और चूंकि उड़ीसा की सरकार खराब है, उसके हाथ में चुनाव के समय राज्य का कार्य-संचालन नहीं रहना चाहिए, इस लिये अगस्त तक तो वहां पर विधान सभा है ही, उसके बाद वहां पर राष्ट्रपति का शासन लागू कर देना चाहिए। मुझे यह देख कर आश्चर्य होता है कि एक जगह—केरल में—जब राष्ट्रपति का शासन लागू किया जाता है, तो विरोधी पक्ष के सब सदस्य उस का विरोध करते हैं और कहते हैं कि वहां पर राष्ट्रपति का शासन खराब है, वहां पर जनता का शासन होना चाहिए, लेकिन दूसरी जगह—उड़ीसा में—जब जनता द्वारा निर्वाचित विधान सभा कायम है और जनता द्वारा चुनी हुई सरकार काम चला रही है, वहां पर विरोधी पक्ष की ओर से राष्ट्रपति के शासन की मांग की जा रही है।

कुछ माननीय सदस्यों ने उड़ीसा के पिछले मुख्य मंत्री का जिक्र किया। मैं निवेदन करना चाहता हूँ कि उन के खिलाफ कई तरह के अभियोग लगाए गये थे। वे अभियोग सही थे या गलत, लेकिन उन्होंने इस्तीफा दे दिया। इस समय वहां पर जनता द्वारा निर्वाचित सदस्यों में जिस पार्टी का बहुमत है, उस के नेता के हाथ में विधान सभा और राज्य सभा का संचालन है। इस के बावजूद अगर विरोधी पक्ष के माननीय सदस्य यह कहते हैं कि वहां पर राष्ट्रपति का शासन लागू किया जाना चाहिए, तो यह कोई तर्कसंगत बात नहीं है।

श्री किल्लन पटनायक : वहां चुनाव कराया जाये।

श्री श्रीनारायण दास : जहां तक चुनाव का सम्बन्ध है, मैं समझता हूँ कि सरकार उस के लिए तैयार है, लेकिन माननीय सदस्य ही वहां पर चुनाव कराने के लिए तैयार नहीं होंगे, इस लिये कि जैसा कि मैंने अभी कहा है, लोक सभा और विधान सभा के चुनाव एक-साथ कराना न केवल कांग्रेस के लिए फायदेमन्द है, बल्कि विरोधी पक्ष के लिए भी फायदेमन्द होता है। इस सम्बन्ध में सरकार की प्रालोचना करना उचित नहीं जान पड़ता है। इस लिये मैं समझता हूँ कि सदन के समक्ष जो विधेयक रखा गया है, वह उड़ीसा की जनता के लिए भी अच्छा है।

इस समय उड़ीसा में अकाल पड़ा हुआ है और लोगों को कई तरह की तकलीफों का सामना करना पड़ रहा है। हो सकता है कि उन में से कुछ तकलीफें ऐसी हों, जिनका निवारण वहां की सरकार कर सकती थी, लेकिन नहीं कर सकी है। उस में मैं नहीं जाना चाहता हूँ। लेकिन यह स्पष्ट है कि उड़ीसा में अकाल पड़ा हुआ है, वहां के लोगों को अन्न के अभाव का सामना करना पड़ रहा है, वहां पर बीमारियों फैलने की सम्भावना है और कई तरह की और कठिनाइयां भी वहां पर हैं। ऐसी स्थिति में वहां पर चुनाव कराना और राजनीतिक पार्टियों का चुनाव के दंगल में कूद पड़ना, जो कि जनता की सेवा करने का दावा करती है, और इस प्रकार जनता की सेवा से मुंह मोड़ लेना जनता के और देश के हित में नहीं होगा।

इस लिये उड़ीसा की वर्तमान स्थिति में यह आवश्यक है कि वहां पर अभी कोई चुनाव न हो। आज आवश्यकता इस बात की है कि सभी लोग, चाहे वे किसी भी दल के हों, जनता की तकलीफ को दूर करने के काम में लग जायें। सरकार का भी यह कर्तव्य है कि वह अन्न से, रुपये से और

काम शुरू करके उन की अधिक से अधिक सहायता करें। पांच छः महीने की बात है। अगली फरवरी में आम चुनाव होने वाले हैं। जितने माननीय सदस्य यहां पर हैं, वे सब चुनाव के दंगल में लड़ने के लिए तैयार हैं। जनता का क्या निर्णय होगा जनता किस दलका समर्थन करती है— कांग्रेस का या विरोधी पक्ष का यह चुनाव में प्रकट हो जायेगा।

इन शब्दों के साथ मैं उस विधेयक का हृदय से समर्थन करता हूँ, जो विधि मंत्री ने सदन के विचारार्थ रखा है और मैं समझता हूँ कि दूसरे माननीय सदस्य भी उस का हृदय से समर्थन करते हैं।

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, मैं आपकी व्यवस्था चाहता हूँ। हाउस में गणपूति नहीं है।

**Shri S. Kandappan (Tiruchengode):** Sir, this Bill seeks to give a fresh lease of life to the legislative assembly of Orissa thereby assuring one more year for the admittedly rotten government that is ruling there. The Government is bringing in a measure which is obnoxious and which does away with even the semblance of any sanctity that is still left with our Constitution. I say this because it has been stated even in the Bill itself that they are relying on article 172 for this measure. Article 172 says:

Every legislative Assembly of every State, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as a dissolution of the assembly:

Provided that the said period may, while a Proclamation of Emergency is in operation, be extended by Parliament by law for a period not exceeding one year at a time and not extending in any case beyond a period of six months after

the Proclamation has ceased to operate."

It is very strange that a measure of this nature should be taken recourse to. It is rather not in the spirit in which this article is intended.

Another thing is that, it has appeared in the papers, the Government is going to restrict the emergency and the DIR only to the strategic areas and in that case, I do not know what would happen to this Bill. Perhaps the Government may think of bringing in a constitutional amendment. Or, I do not know what they will resort to. Those who advocate and support this measure have advanced two reasons. First, they said that we would be unnecessarily involving a lot of expenditure which we can make use in uplifting the people. This is a flimsy argument. We know how thrifty the Government is, what kind of government it is and how they had proceeded to hold the elections previously in Orissa when it suited them. Another reason advanced by the supporters of this Bill is that the situation in Orissa is not suitable for holding elections there. It may be so. For the sake of argument I am prepared to concede that the situation in Orissa may not be propitious or favourable for holding the elections there but that does not mean that we should give a new lease of life to that legislature. I would rather welcome if the government dissolves the Assembly there and appoints a Governor to take hold of the situation there. The Government should ponder over this matter. In fact a suggestion has been made by the other Members too of who preceded me to this effect. I say this for two reasons. Firstly, it had been admitted during the discussions on the food situation in Orissa two days back that the administration there was not able to cope with the situation. In fact even people, responsible Members from Orissa have testified to the fact that the administrative machinery has failed miserably to cope up with the emergent situation there. It means that the Government that controls the administration is not

[Shri S. Kandappan]

capable of tackling the predicament in which the Orissa State is at present placed. It is precisely because of this reason that I should ask the Government that they should immediately post a Governor who has got the administrative methods and knowledge and who is well-experienced in administrative matters, so that he may take things there in his hand.

Another reason is this; it has been stated during the debate here that the ruling party there is trying to tamper with the situation and trying to exploit the situation for its own party purposes. If the Government is dissolved and if there is a Governor appointed to take up the administration there, it would be better for all parties concerned; they would all be able to co-operate and it would meet the situation in a better way than allowing the Government to continue.

I am not going to plead for elections there. I would rather strongly plead that the Government should seriously consider whether it would not be better to appoint a Governor in Orissa at the present juncture to take over the administration and be in charge of the affairs there till the situation improves and normalcy restored.

**The Minister of Law (Shri G. S. Pathak):** Sir, I am grateful to the hon. Members who have participated in this debate.

**Mr. Speaker:** He may continue tomorrow. The House will now take up non-official business.

14.32 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**EIGHTY-NINTH REPORT**

**Shri Shree Narayan Das (Darbhanga):** I beg to move:

"That this House agrees with the Eighty-ninth Report of the

Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1966."

**Mr. Speaker:** The question is:

"That this House agrees with the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1966."

*The motion was adopted.*

14.32 hrs.

**CONSTITUTION (AMENDMENT) BILL**

*(Amendment of the Eighth Schedule)*

**Shri Abdul Ghani Goni (Jammu and Kashmir):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Shri Abdul Ghani Goni:** I introduce the Bill.

14.33 hrs.

**CONSTITUTION (AMENDMENT) BILL\***

*(Amendment of article 51)*

**Shri Hari Vishnu Kamath (Hoshangabad):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

\*Published in Gazette of India Extraordinary, Part II section 2, dated 13-5-66.